

Regularisation of Casual workers

3279. SHRI RAMNARAYAN GOSWAMI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that 26 casual workers have been made regular in Rajbandh (Durgapuri) Terminal of IOC, Marketing Division (Eastern Region) during 1984-86;

(b) whether this decision was contrary to the directives of the State Government;

(c) whether it is also a fact that while declaring 26 workers regular, cases of the other 19 casual workers who stood on the same footing were ignored;

(d) whether it is also a fact that the directives of Labour Department, Government of West Bengal in respect of these 19 workers in Rajbandh Terminal have been violated; and

(e) if so, what action Government of India now propose in order to get the remaining 19 workmen in Rajbandh Terminal of IOC (Marketing Division) Eastern Region regularised?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) Yes, Sir.

(b) No directives were received by IOC from the Government of West Bengal in this regard.

(c) No, Sir.

(d) No directives were received by IOC from the Government of West Bengal in this regard.

(e) Does not arise in view of above.

Surprise visits to Check Malpractices By LPG Dealers

3280. SHRI SUBAS MOHANTY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government have issued instructions to the public not to accept defective and unsealed gas cylinders and cylinders containing less quantity of gas;

(b) whether Government are aware of the fact that the gas dealers insist that the consumers must accept the cylinders which they supply them, failing which the consumer has to remain without a gas cylinder for weeks together; and

(c) if so, whether Government propose to take special measures to look into the problem of consumers and form a team of inspectors who may pay surprise visits to gas dealers in order to check malpractices?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) Consumers have been periodically advised by the oil companies in this regard.

(b) Occasionally, complaints of this nature are received by the oil companies.

(c) No, Sir; complaints received from customers are investigated by the oil companies and appropriate action is taken in cases of proven malpractices on the part of the distributors. The performance of such distributors is also being closely monitored by the oil companies with a view to ensuring quality of service to customers. The oil companies have also evolved a system for periodical inspections by their staff, of the agencies.